

**IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'F' BENCH,
NEW DELHI**

**BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER, AND
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No. 2635/DEL/2016
[Assessment Year: 2010-11]**

Shri Manoj Agarwal
211, LSC, Pocket B
Ashok Vihar Phase - III
New Delhi

Vs.

The I.T.O
Ward - 1(4)
Dehradun

PAN : AEFPA 0584 G

[Appellant]

[Respondent]

**Date of Hearing : 11.04.2019
Date of Pronouncement : 11.04.2019**

Assessee by : Shri Saurav Rohatagi, CA
Revenue by : Smt. Ashima Neb, Sr. DR

ORDER

PER N.K. BILLAIYA, ACCOUNTANT MEMBER,

This appeal by the assessee is preferred against the order of the Commissioner of Income Tax [Appeals], Dehradun dated 01.01.2016 pertaining to assessment year 2010-11.

2. At the very outset, the ld. AR Shri Saurav Rohatagi stated that under instructions, he is withdrawing the appeal.

3. On such concession, the appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal filed by the assessee in ITA No. 2635/DEL/2016 is dismissed.

The order is pronounced in the open court on 11.04.2019.

Sd/-

**[K.N. CHARY]
JUDICIAL MEMBER**

Sd/-

**[N.K. BILLAIYA]
ACCOUNTANT MEMBER**

Dated: 11th April, 2019.

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi

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Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
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